

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI-5

O.A. No. 27 of 1998

Date of decision 27.11.98

All India Telecom Employees Union & Ors. PETITIONER(S)

Mr. S. Sarma.

ADVOCATE FOR THE
PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

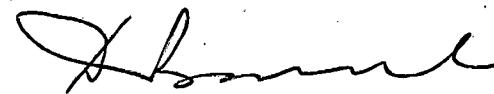
Mr. G. Sarma, All C.G.S.C.

ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR. JUSTICE D.N.BARUAH, VICE-CHAIRMAN
THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether the Judgement is to be circulated to the other Benches?

Judgement delivered by Hon'ble



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

Original Application No. 27 of 1998.

Date of decision : This the 27th day of November, 1998.

Hon'ble Mr. Justice D.N.Baruah, Vice-Chairman.

1. All India Telecom Employees Union
Line Staff & Group -D
Assam Circle, Guwahati,
Represented by Circle Secretary
Sri J.N.Mishra.

2. Md. Karam Ali,
C/o Sri J.N.Mishra
Circle Secretary, AITE Union,
Line Staff & Group -D,
Assam Circle, Guwahati

Applicants.

By Advocate Mr. S.Sarma.

-versus-

1. Union of India,
Represented by the Secretary to the
Ministry of Communication,
Government of India,
New Delhi.

2. The Director General,
Department of Telecommunication
New Delhi.

3. The Chairman,
Telecom Commission
New Delhi-1.

Respondents.

By Advocate Mr. G.Sarma, Addl. C.G.S.C.

O R D E R

BARUAH J. (V.C.)

This application has been filed by the 5
applicants seeking certain directions to the respondents.

The facts are :

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Contd..

The applicant and some other persons were working as casual workers in Group D posts under the Telecom Department. Their engagements were casual. After working for sometime they had been granted temporary status with effect from 1.10.1989 as per the prepared Scheme. But even after such long period their services have not been regularised. On the other hand by an Order dated 26.9.1995 issued by the Divisional Engineer (Planning & Administration), Office of the Telecom District Manager, Guwahati, services of the ten persons had been regularised as Mazdoors. The contention of the applicants is that these persons are much junior to the applicants. Besides, they were given temporary status later than the applicants. Hence the present application.

2. I have heard Mr S. Sarma, learned counsel, appearing on behalf of the applicants and Mr G. Sarma, learned Addl. C.G.S.C. appearing on behalf of the respondents.

3. Mr S. Sarma submits that the applicants have been discriminated as ten persons, junior to them had already been regularised with effect from 1.4.1995 overlooking the claim of the applicants. The representation dated 20.2.1997, Annexure 3, has also not been disposed of.

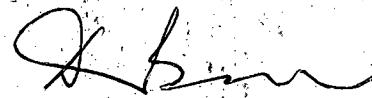
4. In this case the respondents have not filed written statement. However, Mr G. Sarma has made several submissions.

5. On hearing the learned counsel for the parties I feel it will be expedient if the Annexure 3

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representation dated 20.2.1997 is disposed of as early as possible at any rate within a period of two months from the date of receipt of this order. However, if the applicants are still aggrieved by the order they may approach the appropriate authority.

6. With the above direction the application is disposed of. Considering the facts and circumstances of the case, I make no order as to costs.



(D. N. BARUAH)
VICE-CHAIRMAN

trd